

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing schedule for the month of October, 2018 (22.10.2018 to 26.10.2018)

Date, Day and Time	S. No.	Petition No.	Petitioner	Subject in brief
23.10.2018 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	296/MP/2018	MEPL	Petition under Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with Section 79 (1) (c) of the Electricity Act, 2003 challenging the illegal and unlawful conduct of PGCIL of wrongfully raising invoices for transmission charges upon the petitioner in a manner inconsistent with applicable regulations and orders of this Commission and seeking directions against PGCIL to comply with its statutory and contractual obligations.
	2.	18/RP/2018 alongwith I.A. No. 42/2018	WBSETCL	Petition seeking review of order dated 29.01.2018 in Petition No. 168/MP/2017 for grant of 200 MW Connectivity to IPCL through Debipur (IPCL) - Maithon (Power Grid) 220 kV D/C line along with associated link bays at both ends.
	3.	65/RP/2016 in 18/TT/2015	GBHPPL	Petition seeking recall of order dated 23.2.2016 in Petition No.18/TT/2015
	4.	66/RP/2016 in TT/528/2014	GBHPPL	Review Petition seeking recall of order dated 17.2.2016 in Petition No. 528/TT/2014
	5.	18/RP/2017 in 92/TT/2011	GBHPPL	Petition seeking review of order dated 16.11.2012 in Petition No 92/TT/2011.
	6.	19/RP/2017 in 94/TT/2011 alongwith 23/IA/2017	GBHPPL	Petition seeking review of order dated 16.11.12, 2.1.2013, 17.2.2016 and 23.2.2016 in Petition No. 94/TT /2011.
	7.	148/TT/2018	TRANSCO	Petition for determination of transmission tariff for ISTS Lines of TANTRANSCO
	8.	150/TT/2018	DVC	Petition for determination of tariff for transmission & distribution System Activities of DVC Network for the period from 1.4.2014 to 31.3.2019
	9.	5/TT/2018	PGCIL	Petition for establishment of Fibre Optic Communication System under Master Communication Plan in Western Region
	10.	99/TT/2018	PGCIL	Determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For (a) Kalpakkam PFBR-Sirucheri 230 kV D/C Line (b) Kalpakkam PFBR-Arani 230 kV D/C Line under Transmission System associated with Kalpakkam PFBR (500 MW) in Southern Region.
	11.	105/TT/2018	PGCIL	Determination of transmission tariff for Asset VI: 01 No. 500MVA, 3 phase 400/220kV, Transformer (2nd) and associated bays at Pandiabilli GIS under Eastern Region Strengthening Scheme-III (ERSS-III) in Eastern Region.
	12.	106/TT/2018	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset: 400kV D/C (Quad) Nabinagar-II Gaya transmission line with 2 Nos associated bays at Gaya Sub-station associated with Transmission System for Nabinagar-II TPS under Eastern Region.
	13.	107TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for communication system for DVC under Expansion/ Up gradation of SCADA/ EMS System of SLDCs of Eastern Region (BSPTCL & DVC).
	14.	108/TT/2018	PGCIL	Determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Transmission System Associated with NRSS-XIII in Northern Region consisting of Asset-I:400 kV D/C (Quad) Gurgaon-Manesar Transmission Line along with associated bays (DOCO

				1.9.2012),Asset-II : 400/220 kV 500 MVA ICT-I at Manesar S/S along with associated bays (DOCO 1.6.2012),Asset-III: 400/220 kV 500 MVA ICT-II at Manesar S/S along with associated bays (DOCO 1.8.2012) and Asset-IV:125 MVAR Bus Reactor at Manesar
15.	109/TT/2018	PGCIL		Determination of true up 2009-14 and tariff2014-19 of two Nos. of 63 MVAR 400 kV Line Reactor at 400kV Balia (PG) Sub-Station (Extension) (actual DOCO : 1.2.2014), under Northern region system strengthening scheme-XXIV in Northern region
16.	110/TT/2018	PGCIL		Determination of transmission tariff from anticipated DOCO to 31-3-2019 for Transmission Asset ASSET-1: 1x500 MVA 400/230kV ICT along with associated bays and equipment at Arasur Substation, ASSET-2: 1X500 MVA 400/230kV ICT along with associated bays and equipment at Karaikudi Substation, ASSET-3: 1x500 MVA 400/230kV ICT along with associated bays and equipment at Tirunelveli Substation, ASSET-4: 1x500 MVA 400/230kV ICT along with associated bays and equipment at Pondicherry Substation, ASSET -5: 1x500 MVA 400/220kV ICT along with bays and equipment at Kozhikode Sub-station under Augmentation of transformation capacity in Southern Region.
17.	111/TT/2018	PGCIL		Determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: 300 MVAR STATCOM at 400kV Aurangabad substation, Asset 2: 200 MVAR STATCOM at 400kV Gwalior Sub-station, Asset 3: 300 MVAR STATCOM at 400kV SatnaSub-station and Asset 4: 300 MVAR STATCOM at 400kV SolapurSub-station under Installation of STATCOMs in Western Region.
18.	123/TT/2018	PGCIL		Determination of (i) trueing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For the assets of Transmission System associated with Sasan Ultra Mega Power Project(UMPP)
19.	124/TT/2018	PGCIL		Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 220kV Kishanganga-Amargarh D/C line on M/C tower under Transmission system associated with Kishenganga HEP
20.	125/TT/2018	PGCIL		Determination of tariff for Asset- I 400kV DC Allahabad Kanpur Line along with associated bays at both ends including 2x 50 MVAR Line Reactor at Kanpur end
21.	126/TT/2018	PGCIL		Petition for trueing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 3x110 MVAR Line reactor for 765kV D/C Raipur PS - Wardha Line 1 Ckt#2 to be charged as Bus reactor at Wardha SS under Integration of Pooling stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh (IPP C).
22.	137/TT/2018	PGCIL		Determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset-I: 1x160 MVA ICT-I alongwith associated bays at Daltonganj Sub-station, 1x160 MVA ICT-II alongwith associated bays at Daltonganj Sub-station and 2x132kV Line bays at Daltonganj Sub-station Asset-II: 2 Nos of 132 kV line bays at Daltonganj Sub-station under ERSS XVII Part A in Eastern Region.
23.	159/TT/2018	PGCIL		Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 125 MVAR Bus Reactor at 400/220 kV Manesar Substation Extension under Bus Reactor Scheme in Northern Region, Phase-II.
24.	160/TT/2018	PGCIL		Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: Replacement of 1X100MVA, 220/132kV ICT-II by 1x200 MVA, 220/132kV ICT-II at Raebareli S/s (DOCO: 19.2.2018), Asset-II: Replacement of 1x100 MVA, 220/132kV ICT-III by 1X200MVA, 220/132kV ICT-III at Raebareli S/s (DOCO: 1.12.2017) under Augmentation of Transformation Capacity at Raebareli&Sitarganj 220/132kV Substations
25.	161/TT/2018	PGCIL;		Determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non- Switchable line reactor for Ckt-I of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line and Asset 2: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Ckt-II of 400 kV D/C Bikaner (RVPNL)-Sikar (PG) line under Line bays associated with various Regional Strengthening Schemes in NR Scheme.

	26.	162/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset: 02 Nos 400 kV line bays at Ranchi 400 kV Sub-station for RaghunathpurTPS Ranchi 400kV D/C transmission line under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region.
	27.	163/TT/2018	PGCIL	Determination of transmission tariff from actual DOCO to 31.3.2019for Asset: modification of 132 kV bus arrangement including switchgear to Double main (DM) scheme with GIS at 220/132 kV Birpara Sub-station under Eastern Region Strengthening Scheme XIV in Eastern Region.
	28.	168/TT/2018	PGCIL	Determination of Transmission Tariff from DOCO to 31-03-2019 for assets under Fiber Optic Communication system for central sector Sub-stations & Generating Stations?in Southern Region.
	29.	169/TT/2018	PGCIL	Petition for truing up of fees and charges for assets under Fibre Optic Communication System in Lieu of existing Unified Load Despatch& Communication (ULDC) Microwave Links in Southern Region
	30.	170/TT/2018	PGCIL	Petition for determination of transmission tariff for NLC- Karaikal 230 kV D/c line (through LILO of the 230kV Neyveli- Bahour S/c line at Karaikal) under NLC- Karaikal 230kV D/c line in Southern Region.
23.10.2018 AT 2.30 P.M.	1.	217/MP/2018	NRSSXXXIB	Petition seeking the approval under Sections 17 (3) and 17 (4) of the Electricity Act, 2003 for creation of Security Interest over assets of NRSS XXXI (B) Transmission Limited in favour of Axis Trustee Services Limited as Debenture Trustee is acting for the benefit of the debenture holders of Petitioner No. 1
	2.	153/MP/2017	DVC	Petition under Section 79(1)(d) of the Electricity Act 2003 and CERC (Open Access in inter-State Transmission) Regulation,2008 for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation .
	3.	210/MP/2017	KTL	Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Services Agreement (TSA) for various events occurring after the Bid due date .
	4.	248/MP/2016	KTL	Petition for setting-aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).
	5.	203/MP/2018	DMTCL	Petition under Section 17(3) and (4) of the Electricity Act, 2003 read with Article 15.2.2 and 15.2.4 of the Transmission Service Agreement dated 6.8.2013, seeking approval for for creation of Security Interest in favour of IDBI Trusteeship Services Limited, as Debenture Trustee acting for the benefit of the debenture holders of Petitioner No. I .
	6.	172/MP/2016	NTPC	Petition under Sections 62 (a) and 79 (1) (a) of the Electricity Act, 2003 read with Regulation 8 (3) (ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest (MoEF), Government of India Notification dated 25.1.2016 as Change of Law.
	7.	162/MP/2017	KSKMPL	Petition under Section 79(1)(c),(d),(f) and other applicable provisions of the Electricity Act, 2003 seeking directions against the Respondent in relation to the Medium term Open Access for transfer of Power from Western Region to the Northern Region .
	8.	261/MP/2017	NTPC	Petition seeking set-aside the bill dated 6.11.2017 of the

	alongwith I.A.No.56/2018		CTU (PGCIL) towards LTA Charges for the Kudgi Transmission System (Interlocutory application moved by CTU for vacation of Stay)
9.	159/MP/2017	TPTCL	Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.1.2016 placed by the Respondent upon the Petitioner.
10.	151/MP/2016	DGVCL	Petition under Section 79 (1) (c) read with section 142 and 146 of the Electricity Act, 2003 regarding non compliance of order dated 8.6.2013 in Petition No. 245/MP/2012 and for consequential directions.
11.	225/MP/2017	NEEPCO	Petition under section 94 (1) (f) of the Electricity Act, 2003 read with related provisions of Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBP)
12.	118/MP/2018	TRN	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of change in law events as per the terms of Power Purchase Agreement dated 25.7.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 6 and back to back Power Purchase Agreement executed by PTC with PaschimanchalVidyutVitran Nigam Ltd (PaVVNL), PurvanchalVidyutVitran Nigam Ltd (PuVVNL), MadhyanchalVidyutVitran Nigam Ltd (MVVNL), DakshinanchalVidyutVitran Nigam Ltd (DVVNL) [hereinafter referred to as the Procurer(s) PPA] dated 25.7.2013
13.	12/SM/2017	Suo-Moto	Petition for operationalization of LTA of Long Term Transmission Customers (LTTCs) as per regulations 8 (5) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
14.	7/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for LILO of Vindhya-chal-Jabalpur 400 kV 2nd D/C line (Ckt 3&4) along with associated bays and equipments at 400/220 kV Rewa Pooling Station under Transmission System for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region.
15.	205/TT/2017	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 for Pole-II of the 800 kV Champa and Kurukshetra HVDC terminals alongwith associated bays under WR-NR
16.	217/TT/2017	JPL	Petition for determination of (i) trueing up of transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block For the assets I LILO of 400 kV D/C BASPA-NAPHTHA-JHAKRI Transmission line Asset-II KarchamWangtooAbdulpur 400 kV D/C Quad Transmission line.
17.	3/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 Bunching of TirunelveliEdamon section of the TirunelveliMuvathapuza (Cochin) 400kV quad D/c line initially(and temporarily) at 220kV with existing TirunelveliEdamon 400kV twin D/c line (400 kV line charged at 220 kV) under Transmission System associated with Kudamkulam Atomic Power Project in

				Southern Region
	18.	16/TT/2017	BBMB	Petition for determination of tariff for the period 2014-19 in respect of BBMB Transmission systems and under Regulation 6 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015
24.10.2018 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement
	2.	190/MP/2018	AGPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	3.	71/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Limited and EMCO Energy Limited; (b) Article 10 of the PPA dated 21.3.2013 between Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited.
	4.	72/MP/2018	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Ltd. (on behalf of GMR Kamalanga Energy Limited) and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution companies, for compensation due to Change in Law
	5.	226/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.7.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
	6.	189/MP/2018	ARSEPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017.
	7.	188/MP/2018	ASPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
	8.	187/MP/2018	RWEPL	Petition for revision of tariff as a result of introduction of Goods and Services Tax Act, 2017.
	9.	185/MP/2018	ASPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power

				Purchase Agreement.
10.	184/MP/2018	APMPL		Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
11.	165/MP/2018	PSEPL		Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 2.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. (PSEPL) and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
12.	157/MP/2018	PDPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 18.5.2016 executed between Prayatna Developers Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
13.	164/MP/2018	PSEPL		Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 27.7.2016, executed between Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws
14.	212/MP/2018	PSEPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.7.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and Solar Energy Corporation of India, for seeking approval of Change in Law events due to enactment of the GST Laws
15.	211/MP/2018	APPL		Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
16.	210/MP/2018	WSMPL		Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.09.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws.
17.	209/MP/2018	PSEPL		Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 23.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
18.	207/MP/2018	WSMPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited, for seeking approval of Change in Law events due to enactment of the GST Laws.
19.	206/MP/2018	PSEPL		Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 26.12.2016, executed between Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
20.	193/MP/2018	RWEPL		Petition for revision of tariff as a result of introduction of Goods and Services Tax Act,2017.
21.	192/MP/2018	PEIRJ		Petition for revision of tariff as a result of introduction of Goods and Services Tax Act,2017.
22.	199/MP/2018	MTL		Petition under Sections 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 12 of the Transmission Service Agreement dated 10.6.2015 executed between Maheshwaram Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law.
23.	251/MP/2018	APL		Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 for payment of compensation pursuant to the relief of Change in Law granted by

				this Commission by its Order dated 31.5.2018.
	24	208/MP/2018	DBPL	Petition seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreement
	25	213/MP/2018	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreements
	26.	178/MP/2018	ACME Jodhpur	Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of Change in Law and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017.
	27.	116/MP/2018	MCCPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law events.
<p>25.10.2018 Thursday At 10.30 A.M. Miscellaneous Petitions</p> <p>Notice</p> <p>Due to non-availability of coram, the cases scheduled for hearing on 25.10.2018 stand adjourned. Next date of hearing will be intimated in due course.</p>	1.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.3.2018 in Petition No. 13/SM/2017 and 16.3.2018 in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Limited in relation thereto(<i>On admission</i>)
	2.	132/MP/2018	PGCIL	Petition under section 19(1)(c) of the Electricity Act, 2003 for declaration of LILO of 400 kV S/c Vindhyachal-Korba Transmission line of the Petitioner at Mahan(<i>On admission</i>)
	3.	305/TD/2018	AESPL	Petition for up-gradation of the Trading Licence From Category-IV to Category-II to Amplus Energy Solutions Private Limited .
	4.	262/MP/2018	WTL	Petition under Section 17(3) and (4) of the Electricity Act, 2003 read with Article 14.2 of the Power Transmission Agreement dated 16.1.2009 and Article 17.2.2 of the Transmission Service Agreement dated 17.10.2017 as well as Articles 10.1.14 and 10.1.25 of the debenture trust deed dated 18.06.2018
	5.	64/TT/2015	PGCIL	Petition for approval of transmission tariff for Essar Gujarat TPS and extension of Bachao Sub-station under transmission system for connectivity of Essar Power Gujarat Limited in Western Region for tariff block-2014-19.
	6.	13/RP/2018 alongwith I.A. No. 13 / 2018	PGCIL	Review of order dated 11.10.2017 in Petition No. 187/MP/2015.
	7.	I.A.No.7/2018 in Petition No.187/MP/2015	PGCIL	Interlocutory Application for expunging portion of the order dated 11.10.2017 in Petition No. 187/MP/2015.
	8.	117/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	9.	222/MP/2017	KSKMPL	Petition under Section 79(1)(B), 79(1)(F) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes

				with the Respondent with regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013.
10.	269/MP/2017 Alongwith I.A.No.98/2017	KWPCL		Petition under Section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003 read with Clause 9 of the BPTA, Clause 11 of the TSA and Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of Force majeure events
11.	129/MP/2017	SEL		Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012.
12.	119/MP/2017	RSTEPL		The Power Purchase Agreement 8th January 2011 PPA entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Energy Pvt Ltd./Extension of Scheduled Commissioning Date
13.	180/MP/2017	PGCIL		Petition under Section 41 of the Electricity Act, 2003 read alongwith Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of Transmission Assets for other business) Regulations, 2007 for intimation to engage in other business for optimum utilization of transmission assets.
14.	18/SM/2015 alongwith I.A.No.50/2017	Suo-Moto		Suo -Moto Petition in the matter of declaration of commercial operation of Units 20 to 50 of Mundra Ultra Mega Power Project developed by Coastal Gujarat Power Limited (Interlocutory application for intervention)
15.	17/MP/2018	NVVNL		Petition under section 79 (1) (f) read with section 79 (1) (a) and other applicable provisions of the electricity act, 2003 for adjudication of disputes between the petitioner and the respondents 1 to 3
16.	18/MP/2018	AGEL		Petition under Section 79 (1) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.
17.	19/MP/2018	TSPPL		Petition under Section 79 (1) (f) of the Electricity Act, 2003 and other Applicable provisions of the Act in relation to the disputes having arisen under the Power Purchase Agreement dated April 11, 2016 between the parties
18.	22/MP/2018	M&MI		Petition for directions to National Load Despatch Centre and Tamil Nadu Transmission Corporation Limited - State Nodal Agency for the revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.
19.	197/MP/2016	DVC		Petition for requirement of revenue in relation of Pension & Gratuity of employees and retired employees during the tariff period 2014-19.
20.	195/MP/2018	CBPTC		Modification of Transmission licence no. 12/Transmission/2010/CERC did 01.12.2010 granted to Cross Border Power Transmission Company Ltd for 400 KV D/C Muzaffarpur - Sursand Transmission line & 2 nos 220 KV line bays at Muzaffarpur S/S

(T.D.Pant)
Dy.Chief (Legal)
24.10.2018